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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

New Delhi, The 21st September, 1978.

NOTIFICATION
INCOME TAX

No.2120(F.NO.404/110/78-ITCC): In pursuance of sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), and in supersession of the Notification of the Government of India in the Department of Revenue No.2314(F.NO.404/163/77-ITCC) dated 25.5.1973 the Central Government hereby authorises Shri D.R.NANDA being a gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri D.R.Nanda takes over charge as Tax Recovery Officer.

Sd/-
(E. VENKATARAMAN)

DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA

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